

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 127

IA Nos. 496/2022, 18/2024
In
CP (IB) No. 99(CH) 2020
(Admitted)

IN THE MATTER OF:

Rajnikant Nanubhai Kapadi, Prop.
M/s Sri Balaji Enterprises

...Petitioner/ Operational Creditor

Vs.

RBT Private Limited

...Respondent/ Corporate Debtor

Under Section: 9, 60(5), 33(1)(b)(i) r/w Section 33(3), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 15.05.2024.

-sd-
Court Officer

April 22, 2024
SM